

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

Original Application No. 620 of 1996

Dt. of Order: 31-5-96.

Between :-

G.Laxmi Narayana Reddy

... Applicant

And

The Commissioner of Customs &  
Central Excise, Government of India,  
Lal Bahadur Stadium Road, Basheerbagh,  
Hyderabad.

... Respondent

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Counsel for the Applicant : Shri P.Naveen Rao

Counsel for the Respondent : Shri N.R.Devaraj, Sr.COSC

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CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN *hll*

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

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(Orders per Hon'ble Shru Justice M.G.Chaudhari,  
Vice-Chairman).

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Heard Sri Y.Suryanarayana with Sri P.Naveen Rao, counsel for the applicant and Sri N.R.Devaraj, senior standing counsel for Respondents. The only order we pass at this stage is to direct the Director of Central Excise-I to dispose of the representation of the applicant dt.21-5-96 (Annexure A-IX) on merits expeditiously and convey the result to the applicant.

- 1. The applicant will be at liberty to pursue his legal remedies if he is aggrieved by the decision on the representation. It is made clear that we have not dealt with the merits of the case.
- 2. O.A. is disposed of accordingly with no order as to costs.

H.RAJENDRA PRASAD  
(H.RAJENDRA PRASAD)  
Member (A)

M.G.CHAUDHARI  
(M.G.CHAUDHARI)  
Vice-Chairman

Dated: 31st May, 1996.  
Dictated in Open Court.

Avv  
Deputy Registrar 11.6.96 (5)cc.

av1/

O.A.620/96

To

1. The Commissioner of Customs and Central Excise, Govt. of India, Lalbahadur Stadium Road, Basheerbagh, Hyderabad.
2. One copy to Mr. P. Naveen Rao, Advocate, CAT. Hyd.
3. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
4. One copy to Library, CAT. Hyd.
5. One spare copy for duplicate file.

pvm

*RS*  
I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

Dated: 3 - 5 - 1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in  
O.A.No. 620/96

T.A.No. (w.p.)

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions  
Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

pvm

